

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH BENGALURU**  
**(Through web-based video conferencing platform)**

**ITEM No.41**  
**C.A No. 21/2023 in**  
**C.P No.04/BB/2020**

**IN THE MATTER OF:**

Dr.C.Vinod Hayagriv and others ... Petitioner  
Vs  
C.Krishnaiah Chetty and Sons Pv.t, Ltd.,  
And others ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 08.09.2023**

**CORAM:**

**JUSTICE (RETD.)T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Shri M.S Kalra  
For R2, 3, 4 & 11 : Ms. Krutika Raghavan  
For Respondent : Shri Vikram Huligol Sr. Counsel

**ORDER**

**C.A. No.06/2023**

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. The Ld. Senior Counsel for the Respondent submits that there is appeal pending before the Hon'ble NCLAT, therefore requested to hear the case in the last week of September. However, the Ld. Counsel for the Applicant stated that there is no bar for hearing the present case.
3. List the Contempt petition 01/2022 along with C.A for hearing on **22.09.2023.**

Sd/-

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Sd/-

**T.KRISHNAVALLI**  
**MEMBER (JUDICIAL)**